

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'G' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA Nos.6392/Del/2019 & 6393/Del/2019  
Assessment Years : 2014-15 & 2015-15

Smt. Supriya Arya,  
C/o Shri Kapil Goel,  
Advocate,  
F-26/124, Sector-7,  
Rohini,  
Delhi – 110 085.  
PAN : AAVPA0268P.  
(Appellant)

Vs. Assistant Commissioner of  
Income Tax,  
Central Circle-25,  
New Delhi.

(Respondent)

Appellant by : Shri Kapil Goel, CA.  
Respondent by : Shri H.K. Choudhary, CIT-DR.

Date of hearing : 19.11.2020  
Date of pronouncement : 19.11.2020

**ORDER**

**PER AMIT SHUKLA, JM :**

These appeals by the assessee for the assessment years 2014-15 and 2015-16 are directed against the order of learned CIT(A)-29, New Delhi dated 10<sup>th</sup> June, 2019.

2. The learned counsel for the assessee, vide letter dated 31<sup>st</sup> October, 2020 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. Certificates to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 have also been filed.

3. Learned CIT-DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 19<sup>th</sup> November, 2020.

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

Sd/-  
**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar